

THE HIGH COURT OF KERALA

Kochi - 682 031  
Dated - 05/03/2014

**PROCEEDINGS**

Judiciary - Appointment of Six District Judges Direct from the Bar - Orders issued.

Read : G.O.(Ms) No.08/2014 / Home dated 21-01-2014

**ORDER NO. B1- 40483 /2013**

As per the GO read first above the Government have appointed following six candidates directly recruited from the bar as District and Sessions Judges in the Kerala State Higher Judicial Service. The High Court has decided to give them actual posting with effect from the FN of 10-03-2014. The candidates in Column II are posted as shown against their names in column III. They will take charge in their respective station on the FN of 10-03-2014 from the officers shown in column IV.

<b>I</b>	<b>II</b>	<b>III</b>	<b>IV</b>
Sl.No	Name and Address	Post	Charge to be taken from
1	Shri Muralee Krishna S., Navachethana, Parakalai P.O. Kasaragod	Addl. District Judge-IV / Addl.MACT, Kozhikode	Addl. District Judge-V/ Addl.MACT, Kozhikode
2	Shri Jobin Sebastian, Mangalathil House, Nelloor P.O., Meenachil, Kottayam	Addl. District Judge-IV / Addl. MACT, Thiruvananthapuram	Addl. District Judge-V / Addl. MACT, Thiruvananthapuram
3	Shri P.V.Balakrishnan, Narayaneeyam, 39/321, Vadakkekotta Thripunithura P.O.,	Addl. District Judge-VII / Addl.MACT, Thiruvananthapuram	Addl. District Judge-II Thiruvananthapuram
4	Shri Sasikumar P.S., Suresh Bhavan, Kunnicodu P.O., Kollam	Addl. District Judge-I/ Addl.MACT, Manjeri	District Judge, Manjeri
5	Smt. Honey M. Varghese, Meleth House, Koottala P.O.Thrissur	Addl.District Judge-IV/ Additional MACT, Kollam	Addl.District Judge-V/ Additional MACT, Kollam
6	Shri Harikumar N. , Sreebhavan, Chulliyoor, Marayamuttom P.O., Neyyattinkara Thiruvananthapuram	Addl.District Judge-II/ Addl.MACT, Manjeri	District Judge, Manjeri

They will produce Medical certificate of fitness from a medical officer not below the rank of a Civil Surgeon in the form prescribed in Rule 13 Part I, Kerala Service Rules before the District Judge concerned on their joining duty

They are informed that they will be on probation for a period of two years within a continuous period of three years. They are eligible for Robe Allowance at the rate ₹ 6,000 /- once in a block of three years .

Shri P.V.Balakrishnan is eligible for three advance increments for his higher qualification (LL.M ).


The above appointments are subject to the final disposal of Writ Petition(C) No. 23882/2013, 24480/2013 and Writ Appeal No. 676/2013, 677/2013, 678/2013, 679/2013, 696/2013, pending before the High Court of Kerala

( By Order )

  
N. Anil Kumar

Registrar( Subordinate Judiciary)

To

  
The Accountant General (A&E) Kerala, Thiruvananthapuram(6 copies)  
The Principal Accountant General (Audit), Kerala, Thiruvananthapuram.  
The Principal Secretary to Government, Home (C) Department,  
Thiruvananthapuram ( with C/L)  
The Director of Public Relations, Thiruvananthapuram.  
The Director and Addl. Director of Kerala Judicial Academy.  
The Member Secretary, Kerala State Legal Services Authority, Ernakulam.  
The District Judges of Thiruvananthapuram, Kollam, Manjeri & Kozhikode  
The Addl. District Judge-II, IV, V, VII Thiruvananthapuram  
The Addl. District Judge-IV & V, Kollam  
The Addl. District Judge -I & II, Manjeri  
The Addl. District Judge -IV & V, Kozhikode  
The Officers concerned.  
The Private Secretary to the Hon'ble the Chief Justice, High Court.  
The Public Relations Officer, High Court.  
The Confidential Assistants to the Registrars, High Court.  
The A5, B2, B3, B4, B5, C1, D2 , E1 & I1 seats & e-Courts Cell, High Court.  
The Administrative Records Section, High Court ( 2 copies )  
The Kerala Judicial Academy, High Court.

Copy submitted to :

The Honourable the Judges.